

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 663  
ANSWERED ON TUESDAY, THE 15<sup>th</sup> JULY, 2014**

**INCLUSION OF WOMEN IN BOARD OF DIRECTORS OF COMPANIES**

**QUESTION**

663. SHRI K. N. BALAGOPAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the inclusion of women in the Board of Directors of companies has been made mandatory now;
- (b) the total number of public limited companies in the country; and
- (c) how many companies already have women Directors as Board Members now?

**ANSWER**

THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS

(SMT. NIRMALA SITHARAMAN)

(a):- Yes, Sir. Section 149 of the Companies Act, 2013 read with Rule 3 of the Companies (Appointment and Qualification of Directors) Rules, 2014 makes it mandatory for every listed company and every public company having paid-up share capital of not less than Rupees one hundred crore or turnover of Rupees three hundred crore or more to appoint at least one woman director.

(b):- As per information obtained from MCA21 database, there are 1,26,077 public limited companies in the country.

(c):- 4,83,323 companies, including public limited companies, are having women Directors as Board Members.

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